

Central Administrative Tribunal, Principal Bench

Original Application No. 1478 of 1997

New Delhi, this the 11th day of July, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

(31)

Tarun Singh
Work Assistant, CPWD,
Sector-I, Enquiry Office,
R.K. Puram, New Delhi-22

R/o Quarter No.521 (H-35) Laxmi Bai Nagar,
New Delhi-23.

Applicant

(By Advocate - Shri S.L. Lakanpal)

Versus

1. The Superintending Engineer
Central Public Works Department,
'S' Circle, R.K. Puram,
New Delhi-22.

2. Union of India
(through the Director General (Works))
Central Public Works Department,
Nirman Bhawan,
New Delhi-3.

3. The Estate Officer,
Directorate of Estates,
Nirman Bhawan,
New Delhi-3.

- Respondents

(By Advocate - Shri R.V. Sinha)

O R D E R (ORAL)

By Hon'ble Mr. S.R. Adige, Vice Chairman(A)

1. In this OA, applicant Shri Tarun Singh has impugned Annexure A-1 order dated 14.5.97 and Annexure A-2 order dated 3.3.97 regarding dispossessing him from Government quarter No.521, Laxmi Bai Nagar, New Delhi till the decision with respect to applicant being treated as a Workman (Artisan) in terms of FR-56 (b), was pronounced.

2. We are informed that applicant has since unfortunately expired on 1.7.2000. By interim order dated 26.9.97, respondents had been restrained from enforcing the

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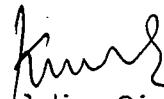
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impugned order and that interim order has been extended from time to time.

3. In the light of the fact that applicant has unfortunately expired on 1.7.2000 as intimated to us by both sides during the course of hearing, the question of allowing applicant to continue to retain the accommodation till the disposal of his claim to be treated as a Workman (Artisan) in terms of FR 56(b), does not arise more particularly as he retired on superannuation on 31.10.1996 and was in occupation of the aforesaid quarter since that day.

4. In the light of above, OA is dismissed giving liberty to applicant's legal heirs that in the event they have any grievance, it will be open to them to agitate the same through appropriate original proceedings in accordance with law, if so advised. No costs.


(Kuldip Singh)
Member (J)


(S.R. Adige)
Vice Chairman (A)

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